

[Prof. Prem Dhupal]

3) Modern sophisticated machines should be used for drilling operation on Shivalik hills if there is possibility of oil reserve.

4) Enquiry should be conducted whether the private companies which were entrusted with the work of drilling operation had read modern machines and equipment or defective machines and equipment for this purpose.

5) enquiry should also be conducted into whether vested interests or foreign powers were not involved in the disruption for oil exploration work in Himachal Pradesh.

(vii) need to ensure that Rain and Moist Deciduous forest Research Institute at Jorhat, Assam is not shifted out of the state

[English]

SHRI BIJOY KRISHNA HANDIQUE (Jorhat): Five valuable Years have passed since Government of India decided in April, 1987 to set up Rain and Moist Desiduous Forests Research Institute at Jorhat, Assam. It is learnt that there is a move to shift the institute outside the State. Jorhat was selected because of its proximity to the ever green forests of the region, communications facilities and existence of laboratories of ICAR, CSIR and particularly Assam Agricultural University. All of a sudden, all these factors which justified the Government decision earlier, have been ignored.

The move to shift the institute from Jorhat in Assam has created resentment in Assm. After a long spell of uncertainty and instability caused by terrorist activities, a climate of normalcy and peace has returned to the state. The people of assam have realised that they have to be in the national mainstream and appreciate the deep concern expressed by the Union Government for the rapid development of the state. Steps like shifting of institutes, will not only adversely affect the normalcy and peace of the

State but will be misunderstood against Government's Commitment to the development of the State.

I, therefore, request the Central Government to look into it.

15.20 hrs.

GENERAL BUDGET 1993-94 GENERAL DISCUSSION CONTD.

[English]

MR. SPEAKER: Now, Shri debi Prassad Pal

The position is very complicated. We have to make a Report also. Yesterday as you were allowed to speak on this point, you will be allowed to speak today, but you will be doing in such a manner that your speech will not create a sort of obstacle.

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, sir, I am a Member of that committee of which you are the Chairman. Chairman will apprise the House of the unanimous viewpoint of all the 45 members of the Committee Consisting of 30 Members of this House and 15 Members of the other House. It will be improper to stop the chairman to express his own views in this House. The Chairman will never present his personal viewpoint but of the Committee. The Chairman also must be given the right to have personal opinion on any issue like other Members of the House. His right cannot be curbed, for example I would like to say one thing that there are committees like PAC, Estimates or Public Undertakings Committee. I would like to know that whether any Chairman or Member of those Committees cannot raise or speak on any such issue in the House which has been discussed in the meeting, of the Committee? Does not he has the right to separate on that matter just because he is the Chairman of that